

She is a qualified Chartered Accountant, LLB and registered Insolvency Professional with other academic achievement in finance, law and taxation. She has also completed diploma in International Financial Reporting Standards from Association of Chartered Certified Accountants, UK and Masters in business finance from ICAI.

She has 27 years progressive career having rich experience in the area of Audits (Internal/ External), Financial planning, Budgeting, Controlling, Automation of projects, Regulatory Compliance, Finalisation of Accounts, implementation of policies and procedures and Insolvency and Bankruptcy Code, 2016.

She worked in senior position in Assurance department with Indian firm of Price Waterhouse Coopers and Grant Thornton for a decade, which entailed audit of large multinationals. Also worked in taxation department during her professional endeavour. She has experienced various representation before Income Tax Appellate Tribunal and Commissioner of Income Tax (Appeals).

She moved to work as Group Chief Financial Officer of Infracore Technologies Limited with operations spanning over seven countries, responsible for accounts, taxation, transfer pricing, budgeting, compliance in respect of mergers, strategy for revenue maximisation, intense deliberations with the board and audit committee, and other functional responsibilities.

During her tenure she has drafted various policies such as nomination & remuneration policy, Corporate Social Responsibility policy, Policy on Prevention of Sexual Harassment of Women at Workplace.

She has also prepared process documentation, Accounting Manual, ensuring design and operating effectiveness of controls - Internal Financial Controls based on COSO components. She set up the various processes and ensured the co-ordination among various departments by introducing the reporting formats and setting timelines of its reporting. This helped the organization to review monthly performance at department level vis a vis company level and resulted into improvement in performance.

Her work has won many accolades.

Her keen interest in Insolvency laws resulted in qualifying as an insolvency professional, handling CIRP, Liquidation/ Voluntary liquidation processes and providing support services to other RPs in large assignments.

Being a regular faculty, she has delivered around hundred lectures at IIIPI of ICAI, ICSI – IIP, ICAI- IIIP, IBBI and ICAI on various topics in IBC.

She has co- authored a book on “Handbook on Resolution Plan” published by ICAI. She has also authored articles on subject matter related to IBC and that are published by Taxmann in the Journal “Resolve” issued by ICSI IIP.

She was a part of the IBC Committee in WIRC of ICAI. Was a part of the various drafting group formed by IIIPI of ICAI for framing guidelines/best practices on various topics under IBC 2016 that are –

- Enhancing Role of Small Sized Insolvency Professionals in Insolvency Resolution Ecosystem
- Peer Review Policy
- Quality assurance
- Valuation under IBC

Her work in the area of IBC has received recognition and appreciation.

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